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SLP(C)No. 5248 OF 2001  
ITEM No.60 and  
ITEM No.66

Court No. 2

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5248/2001  
(From the judgement and order dated 04/01/2001 in CWP 7349/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

VIJAY SYAL AND ANR.

Petitioner (s)

VERSUS

STATE OF PUNJAB AND ORS.

Respondent (s)

(with appln.(s) for permission to submit additional documents and  
with prayer for interim relief)  
( For Final Disposal )

with  
SLP(C) No. 10161/2001 (Surpinderjit Singh vs. State of Punjab &  
Ors.) (with appln.(s) for summoning original record and with prayer  
for interim relief and office report)

Date : 21/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)  
in SLP 5248/01

Mr. H.K. Puri,Adv.  
Mr. S K Puri, Mr. Ujjwal Banerjee and  
Ms. Anindita Gupta, Advs.

in SLP 10161/01

Mr. Ranjit Kumar, Sr. Adv.  
Mr. Rohit Minocha, Adv.

For Respondent (s)

Mr. Mukul Rohtagi, ASG  
Mr. H S Phoolka, Sr. Adv.  
Mr. R.S. Suri and Mr. Kuldip Singh, Advs.

Mr. K K Venugopal, Sr. Adv.  
Mr. Krishnan Venugopal, Adv.  
Mr. Abhijit Sengupta,Adv.

Mr. Kapil Sibal, Sr. Adv.  
Mr. Annam D N Rao, Mr. Rajiv K Garg and  
Mr. Abhishek Soni, Advs.

Mr. P P Rao, Sr. Adv.  
Mr. L K Pandey, Mr. C K Virmani and  
Mr. Rajeev Sharma, Advs.

Dr. Rajeev Dhawan, Sr. Adv.  
Ms. Geetanjali Kapoor and Mr. K K Gupta,  
Advs.

...2/-

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.R

    IAs for permission to submit additional documents  
are allowed.

    Special leave granted.

    Any appointment made will be subject to the  
outcome of these appeals.

    Hearing expedited.

(D.P. WALIA)  
Court Master

(S.L. GOYAL)  
Court Master